CENTRAL ADMINISTRATIVE TRIBUNAL MINEAU BENCH

xxxx/C.P./xxxx.NO. 39/2002

ORIGINAL APPLICATION NO. 387/1997

SMT. S.N.KHARADE & 32 ORS.

APPLICANT

V/s

D/O TELECOMMUNICATION & 7 CRS.

RESPONDENTS

CORAM : HON BLE Shri B. M. Bahadur, Member (A)

Hon ble Shri Shankar Raju, Member (J)

TRIBUNAL'S ORDER:

DATED: 28.6.2002

Smt. S.S.Marne for Shri G.K.Masand, Ld. Counsel for original applicant and Shri V.S.Masurkar for original Respondents.

'Shri Masurkar states that the matter has been stayed by the High Court of Judicature at Bombay. In view of this, we cannot proceed with the C.P. which is hereby disposed of.

Subject to the decision of the High Court, in case the present petitioner finds fresh cause, he will be at liberty to approach Tribunal as per law.

No Costs.

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CAT/MUM/JUDL/CA.387/1997 5659

Pated: 5/7/n

Copy to :- 56 1. Shri G.K.Masand, Counsel for Applicant.
2. Shri V.S.Masurkar, Counsel for Respondents.

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Section Officer.

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